
(2006) 02 JH CK 0032

In the Jharkhand High Court

Case No : Writ Petition (S) No's. 5685 and 5693 of 2005

Bishwanath Ram and Besh Lal Ram

APPELLANT

Vs

Union of India (UOI) and Others

RESPONDENT

Date of Decision : 01-02-2006

Acts Referred:

Bihar Reorganisation Act, 2000 — Section 72, 72(2), 75

Citation : (2006) 2 JCR 394

Hon'ble Judges : S.J. Mukhopadhaya, J

Bench : Single Bench

Advocate : Ajit Kumar, for the Appellant; J.P. Gupta, A.S.G., for the Respondent

Judgement

S.J. Mukhopadhaya, J.—Both the cases relate to allocation of State u/s 72 of the Bihar Reorganization Act, 2000. It appears that the Advisory Committee constituted u/s 75 of the Bihar Reorganization Act, 2000, has recommended the names of the petitioners for allocating them the State of Bihar, though, they opted for the successor State of Jharkhand. Against such recommendation made by final tentative list of allocation, the petitioners stated to have filed objection petitions.

2. In both the cases, no order has been issued by the Central Government u/s 72(2) of the Bihar Reorganization Act, 2000.

3. In the facts and circumstances, the cases being pre-matured, this Court is not inclined to give any finding. The Central Government is required to issue notification of final allocation u/s 72(2) of the Bihar Reorganization Act, 2000, in accordance with law, taking into consideration the objection, if any, preferred by the petitioners.

4. Both the writ petitions stand disposed of.